

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1269, 1270 OF 2018 IN DFR NO. 3024 OF 2018 &
IA NO. 1285 OF 2018

Dated: 8th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

K. Balan

.... Appellant(s)

Versus

Reliance Infrastructure Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Avi Tandon
Mr. Srinivas Vishen

Counsel for the Respondent(s) : Mr. Salim Inamdar
Mr. Hasan Murtaza for R-1

ORDER

Learned counsel for respondent No.1 seeks a week's time to file objections to the interlocutory applications. Time is granted. He may file the same on or before 15.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 22.10.2018 with advance copy to the other side.

List the matter on **24.10.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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